(29)

IF THE CENTRAL ADMINISTRATIVE TRIBUNAL HYTERABAD BENCH AT HYTERADAD

O.A.NO. 206/90

Date: 29-0-91.

Between: E.Krishna.

. Applicant.

and

1. The Union of India, rep. by the Secretary, Ministry of Defence, Central Secretariat, New Delhi.

 The Lirectorate General, The Luality Assurance Establishment (ARMTS) Ministry of Defence, New Delhi.

3. The Senior Quality Assurance Officer, /Quality Assurance Establishment(ARMTS) Gymkhana Road, Picket, Secunderabad-3.

Respondents.

For the Applicant: Mr. P. Venugopal, Advocate

For the Respondents: Mr. N. Bhaskar Rao, Addl. CGSC.

CORAM:

THE HON'BLE MR.JUSTICE KAPALESHWAR HATH : VICE CHAIRMAN The Pribunal made the following Order:-

This case is posted today on a letter by the counsel for the applicant dt.8-7-91 for withdrawal of the O.A. on the ground that the Respondents have agreed to consider the applicant's case for appointment on compassionate grounds. I have heard thri Naram Bhaskar Rao, learned mean standing counsel for the Respondents. In the stated circumstances, the applicant is permitted to withdraw the application with liberty to file another application on the same cause. Accordingly O.A. is dismissed as withdrawn. No costs.



Deputy Registrar(J)

To

1. The Secretary, Union of India, Ministry of Defence, Central Secretariat, New Delhi.

- 2. The Mirectorate General, The Quality Assurance Establishment (ARETS) Ministry of Defence, New Delhi.
- 3. The Senior Quality Assurance Officer, Quality Assurance Establishment (ARMTs) Gymkhana Raad, Picket, Secunderabao-3.
- 4. One copy to Mr.P. Venugopal, Advocate, 1-7-84 Frenderghast Road Secunderabac-2.
- 5. One copy to Mr.M. Bhaskar Rao, Addl. Cusc. CAT. Lyd.
- 6. One spare copy.

pvm

3/17/91

TYPED BY

CHECKED BY

COMPARED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

THE HON! BLE MR. To still Kamalerhuson wally V.C.

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M(J)

THE HON'ELE MR.

THE HON'BLE MR. . NARASIMHA MULTY:M(J)

AND

THE HON'BLE MR.R. BALASUBRAMANIAN:M(A)

DATED: 29-7 -1991

ORDER JUDGMENT

M.A. R.A. C.A. No.

in

D.A. No. 206 90

T. J. Ho.

Contral Administrative Tribunal
DESPATCH

i AliG 1541

HYDERABAD BENCH.

Admitted and Interim directions issued.

Allowed.

Disposed of with direction.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

M.A.Ordered/Rejected.

No order as to costs.

OF GRAN